

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 6153 of 2013 (O&M)**

United India Insurance Co. Ltd.

..... Appellants

V/s

Nirmala and others

..... Respondents

**4. S. Ravindra Babu son of Chinna Narsaih, R/o F. No. 110-C Block Ananda Bhavyas Aprts Nizam Pet Roal Kukatpally R.R. District Hyderabad (andhara Pardesh). (Owner of tipper no. AP 28x2959).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.04.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
12<sup>th</sup> April, 2019.

*Anil*  
12/4/19  
Superintendent (Judl.),  
For Registrar (Judicial)

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